

and colour of the khadi supplied for uniforms is steadily and uniformly improving. We have got no doubt that in course of time we shall have khadi in the country which will entirely suit the purpose for which it is meant

**Shri Punnoose:** May I know whether the present supply of uniform is done by the contractors? Is it on an all-India basis or on a regional basis?

**Shri Raj Bahadur:** It is done on the basis of circles. That means, the Post-masters General of the various circles concerned are responsible for the distribution of the uniforms. They get it stitched either through the Jail Department or through certain workshops of displaced persons or through co-operative societies or otherwise

**शेठ गोबिन्द दास :** सभी मंत्री जी ने यह बात कही कि जहा तक उनके विभाग का सम्बन्ध है, सभी तक सरकार ने वह नीति स्वीकृत नहीं की है कि बहा पर खादी का उपयोग न किया जाय। क्या मैं जान सकता हू कि उन के विभाग में कितने क्षेत्रों में खादी का उपयोग हो रहा है और कितनी में नहीं और क्या मैं आशा कर सकता हू कि जहा तक उन के विभाग का सम्बन्ध है, बहुत जल्दी इस प्रकार की खादी बनाई जायेगी कि बहा खादी का उपयोग किया जा सके ?

**श्री राज बहादुर :** माननीय सदस्य को शायद सूचना होगी कि भारत सरकार के समस्त विभागों में डाक-तार विभाग ही प्रथम विभाग था, जिस ने कि खादी की यूनिफार्मों अपने विभाग में प्रचलित की थी। लगभग ६६ हजार कर्मचारियों को खादी की यूनिफार्मों मिलती हैं और मैं आशा करता हूँ कि, जैसा कि इस समिति ने सिफारिश की है, लगभग पाँच हजार को और मिलेगी।

### Sugarcane Growers' Association

+

Shri Tridib Kumar  
Chaudhuri:  
Shri Nagi Reddy:  
Shri Ramam:  
Shri Halder:  
Shri Bibhuti Mishra:

Will the Minister of Food and Agriculture be pleased to state.

(a) whether the Sugarcane Growers' Association has submitted a memorandum regarding the failure of mill-owners to pay the additional price to the sugarcane growers for the years 1954 to 1958 even according to experts committee's formula or as per the "Sisma" formula, and

(b) if so, what steps Government have taken to get it implemented?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) and (b) Payment of extra cane price under the 'SISMA' or the Expert Committee's formula for the seasons 1953-54 to 1957-58 has been on a voluntary basis. The extra cane price for any year can be worked out only after the entire production of that season has been disposed of and accounts finalised. Thus the position about 1957-58 has not yet been determined. As regards the seasons 1953-54 to 1956-57 a few memoranda were received from the representatives of the sugarcane growers regarding non-payment of extra price by some of the sugar factories. At present cases of only 2 factories viz the Nizam sugar factory in Andhra Pradesh and Ramnugger Cane & Sugar Co Ltd, Plassey in West Bengal in respect of the sugar season 1954-55 in the case of the former and 1954-55 & 1955-56 in the case of the latter have not yet been finalised. A reference has not been made to the State Governments in both these cases and they have been requested to ensure that the claims of the sugarcane growers are settled as early as possible.

**Shri Tridib Kumar Chaudhuri:** Two mills have been mentioned which have not made this extra payment. May I

know in this connection if the SISMA formula was accepted by the Ramnugger Cane & Sugar Co., Ltd., or the Indian Sugar Mills Association to which this company belongs, and if so, what is the reason for their now resiling from making this extra payment?

The Minister of Food and Agriculture (Shri A. P. Jain): I might correct the hon. Member. It was not the SISMA formula which was accepted by them; it was the other formula which was applicable to Northern India, and it was voluntarily accepted by the Association, and thereby by all the individual mills. They have not paid. We have written to the West Bengal Government to persuade them to pay. There is no legal power with us to compel them to pay, but we are exercising all the moral influence that we have.

Shri Tridib Kumar Chaudhuri: May I know if the Indian Sugar Mills Association was committed to this extra payment, and what reply the Government has received from the Government of West Bengal with regard to this particular mill?

Shri A. P. Jain: I said they were not legally committed, they were morally committed: and we have written to the State Government to exercise their great influence to get the payment made. We have not received any reply so far.

Shri Vasudevan Nair: May I know whether there was difference of opinion in many areas especially in the South as far as the interpretation of the SISMA formula was concerned, between the workers and the mill-owners, and is it a fact that they refused to accept the explanation given by the Central Government; and may I know what decision Government take in such cases?

Shri A. P. Jain: The SISMA formula does not apply to the workers, it applies to the canegrowers.

Shri Vasudevan Nair: I am sorry, I meant canegrowers

Shri A. P. Jain: I just wanted to correct it.

It was voluntarily accepted by them and, except for one mill, the others have made payment according to the SISMA formula in the South.

Shri Sinhasan Singh: He says they are persuading them to pay. In case they do not, is the Government contemplating stopping the grant of licence to the company?

श्री अ० प्र० जैन : ऐसा तो हम को प्रस्थित्यार नहीं होगा ।

Shri C. D. Pande: May I draw the attention of the hon. Minister to the fact that in certain mills in U.P., in the Terai area, there was a reduction of two annas per maund of cane? Later on, it was found that the average recovery from the cane was normal, and it was ordered to be paid back, but so far it has not been paid in spite of the orders of the Government of India. What steps is the Government of India going to take to see that the order is made effective?

Shri A. P. Jain: Every seller of cane has the right to recover the statutory price which he is entitled to receive. Of course, we will also help, but ultimately the canegrower can file a suit against the mill.

Shri Basappa: The hon. Minister said that except one mill in the South, others have paid according to the SISMA formula. What is the reason given by that mill for not paying according to the SISMA formula, and what is the name of that mill?

Shri A. M. Thomas: It is the Nizam Sugar Mills. For the year 1954-55 the extra price due from this factory worked out to Re. 0-3-3. They paid Re. 0-2-3 and one anna per maund remains to be paid. We have addressed the Chief Minister, because the Andhra Pradesh Government has also got holdings in this factory. We have not received any reply. It is pending consideration with the Chief Minister.

**Shri Hem Barua:** The hon. Minister has spoken of moral persuasion. May I know how far this moral persuasion is likely to affect these non-moral people who have deprived the sugarcane growers of their legitimate price?

**Mr. Deputy-Speaker:** It is a matter of opinion, and then insinuation

**Shri Hem Barua:** Let me complete my question.

**Mr. Deputy-Speaker:** Why should he have taken so long to come to the question?

**Shri Hem Barua:** I was preparing for the dip.

May I know whether the State Governments of West Bengal and Andhra Pradesh, who were asked to persuade these people have informed the Central Government of the progress so far made in their moral campaign?

**Shri A. P. Jain:** We have asked them. So far as the Nizam factory is concerned, the Andhra Pradesh Government itself owns a large number of shares there. We have taken up that question with them. We have not got their reply. So far as the other mill in West Bengal, Plassey Mill, is concerned, we have requested the West Bengal Government. I believe they have taken up the matter with the mill, but we have not received any reply.

**Shri Punnoose:** Do Government propose to take steps to empower Government to take legal action to see that the proper price is paid to avoid disputes coming up every year?

**Shri A. P. Jain:** From the current year we have made payment under this formula statutorily compulsory. Then, it becomes a part of the price under law, and therefore these quarrels will not arise in the future. But so far as the past is concerned, the formula was accepted on a voluntary basis. We are trying our best, and we hope we will succeed.

**Shri Tribib Kumar Chandhari:** I want to know if the Plassey Mill has given any reasons why it has stopped payment though it paid in the first year?

**Shri A. P. Jain:** One of their representatives saw me, and he was under the impression that this formula had been voluntarily accepted only for one year. I told him that it had been accepted for all the years until it became a statutory formula. Again we have taken up the matter with the West Bengal Government, and let us hope that this payment will be forthcoming

#### Renaming of New Delhi Roads

+  
\*1025. { Shri Bhakt Darshan:  
          { Shri Vajpayee:

Will the Minister of Health be pleased to state:

(a) whether the Central Government have received a proposal from the New Delhi Municipal Committee to rename King Edward Road as Azad Road and Queen Victoria Road as Rajendra Prasad Road; and

(b) if so, Government's reaction thereto?

**The Minister of Health (Shri Karmarkar):** (a) and (b). At their meeting held on 17th January, 1959, the New Delhi Municipal Committee resolved that King Edward Road be named as "Maulana Azad Road" and Queen Victoria Road as "Dr. Rajendra Prasad Road." This will be given effect as soon as the approval of the Chief Commissioner, Delhi who has been addressed by the Committee is received.

**श्री भक्त दर्शन :** क्या मैं जान सकता हूँ कि चीफ कमिश्नर महोदय इस में अपनी स्वीकृति देने में इतनी देरी क्यों कर रहे हैं और इस निर्णय को जल्दी कार्यान्वित क्यों नहीं किया जा रहा है ?

**श्री कर्मकरकर :** अभी हाल ही में हमारे